61

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes, Sir.

(c) According to the information furnished by the University Grants Commission and Delhi University, the man demands of the Unions include expeditious introduction of courses approved by the Academic Council of the University of Delhi in December 1989, increase Of seats in the existing colleges and opening of new colleges in East and West Delhi area.

After examining the proposals submitted by the University in this regard, the Commission has agreed to the introduction of several new courses in a number of Delhi Colleges from the current academic session, resulting in an addition of 875 seats.

The Univesity of Delhi has informed that in order to meet the growing demand for admission, two new Colleges, one at Karampura in West Delhi with a capacity of 300 seats and the other at Shahdara in East Delhi with a capacity of 180 seats are to be started by the Delhi Administration in the current academic year.

Utilisation of vacant lands of the **Shillong Cantonment Board**

- 17. SHRI G. G. SWELL: Will the PRIME MINISTER be pleased to state:
- (a) whether Government appointed a high power committee in 1986 to go into the question of utilising vacant lands in the possession of the Shillong Cantonment Board;
- (b) if so,, whether the Committee has submitted its report and any action has been taken thereon:
- (c) whether the Shillong Cantonment Board has haphazardly leased put vast areas of cantonment land to private businessmen for commercial purposes;

- (d) if so, the names of the lessees with their various holdings and the terms and conditions thereof: and
- (e) whether it is a fact that some other areas of cantonment land have been illegally occupied by these businessmen who are using them as timber dumps and have raised permanent structures thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) A team of senior Central Government Officers visited Shillong in 1986 to suggest a comprehensive development plan for Shillong.

- (b) Yes, Sir. Follow-up action on the team's report was taken.
- (c) No, Sir. The Government, however, had leased some sites, mostly in the 1930s and 1940s, for residential and commercial purposes.
- (d) A statement showing the defence lands leased out by Government to private parties for commercial purposes is attached as Annexure. /See Appendix CLV Annexure No. 2]
- (e) One Saw Mill in plot bearing Sy. No. 15/94 is authorised. Timber is also stocked in the adjacent plot, Sy. No. 15/95, by the same party who holds the site on commercial lease. However, he has erected certain structures on this site without permission from the competent authority for which action has been initiated against him.

Non-availability of scavenging arrangements in KV, R.K. Puram, Andrews Ganj, New Delhi

- 18. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that scavenging arrangements do not exist in all the Kendriya Vidyalayas in Delhi/New Delhi especially in Sector VIII R.K. Puram and Andrews Ganj, New Delhi.